

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**Appeal No. 483/ND/2018**

Arun Kumar Soni  
Vs.  
ROC New Delhi

...Appellant  
...Respondents

**Under Section:** Section 252.

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**Order delivered on 02.05.2018**

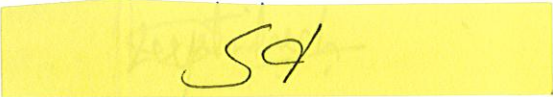
For the Appellant  
For the Respondent

Mr. Sahil Mongia, Adv.  
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**ORDER**

Ld. Counsel for the appellant is directed to file the amended memo of parties and serve the appeal to the Income tax department within one week. ROC has been already served. ROC is directed to file their reply within two weeks. Rejoinder within one week. For further consideration on 29<sup>th</sup> May, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**